

THE CUSTOMS TARIFF (AMENDMENT) ACT, 1981

No. 24 OF 1981

[4th September, 1981.]

An Act further to amend the Customs Tariff Act, 1975.

BE it enacted by Parliament in the Thirty-second Year of the Republic of India as follows:—

Short title
and
commence-
ment.

1. (1) This Act may be called the Customs Tariff (Amendment) Act, 1981.

(2) It shall be deemed to have come into force on the 26th day of July, 1981.

Amendment
of First
Schedule.

2. In the Customs Tariff Act, 1975 (hereinafter referred to as the principal Act), in the First Schedule, in Chapter 15,—

51 of 1975.

(i) in Heading No. 15.01/06, in sub-heading No. (1) and sub-heading No. (2), for the entry in column (3), the entry "200%" shall be substituted;

(ii) in Heading No. 15.07,—

(a) in sub-heading No. (1), for the entries in columns (3) and (4), the entries "200%" and "190%" shall, respectively, be substituted;

(b) in sub-heading No. (2), for the entries in columns (3) and (4), the entries "200%" and "190%" shall, respectively, be substituted;

(c) in sub-heading No. (3), for the entries in columns (3) and (4), the entries "200%" and "190%" shall, respectively, be substituted;

(iii) in Heading No. 15.08/13, for the entry in column (3), the entry "200%" shall be substituted;

(iv) in Heading No. 15.14/17, for the entry in column (3), the entry "200%" shall be substituted.

Repeal and
saving.

3. (1) The Customs Tariff (Amendment) Ordinance, 1981, is hereby repealed. 9 of 1981

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.